

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

Date of Decision: July 6, 1993.

OA 1137/92

UMESH SHARMA & ORS. ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the Applicants ... SH. J.K. KAUSHIK.

For the Respondents ... SH. MANISH BHANDARI.

PER HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

This Bench has already decided the identical question in OA 537/92 (Shri Ashutosh Sharma & Ors. Vs. UOI & Anr.) vide judgement dated 13.5.93. In view of the decision in the identical cases by this Tribunal, we allow the application and direct that the benefits of revision of pay and fitment on absorption vide Railway Board's letter No. E(NG)II/84/RC3/15(AIRF) dated 15.5.87 shall be given to the applicants from 15.5.87 with consequential monetary benefits. This shall be done without putting them through any final retention test. We also direct that arrears be disbursed within a period of 90 days from the date of receipt of the copy of this order. In order to avoid multiplicity of litigation, the respondents are also directed to allow similar benefit to similarly placed employees, who may not have come before the Tribunal.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN